

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2006

(CC 4527/2006)

(From the judgment and order dated 11/05/2006 in WP 5911/2006 of the HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH)

JATIN VIRMANI & ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(With appln.(s) for permission to file SLP and with prayer for interim relief and office report

WITH S.L.P.(C) No.9761 of 2006

(with appln(s) for permission to place addl. documents on record and exemption from filing c/c of the impugned judgment and with prayer for interim relief and office report)

AND Special Leave Petition (C) No...../2006 (Diary No.13750/2006)

Date: 29/05/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

(VACATION BENCH)

For Petitioner(s)

Mr. Arun Jaitley, Sr.Adv.

Mr. B.K. Sood, Adv.

Mrs. Indra Sawhney, Adv.

For St. of Haryana: Mr. Manjit Singh, Adv.

Mr. T.V. George, Adv.

UPON hearing counsel the Court made the following

O R D E R

.. /2006 (Diary No.13750/2006) is taken on Board. Upon being mentioned, Special Leave Petition (C) No...

Permission to file S.L.P. is granted.

Issue notice, returnable on 6th June, 2006.

Dasti service, in addition, is permitted.

Mr.Manjit Singh, learned counsel, accepts notice for the State of Haryana.

In the meantime, only so far the allotment made in favour of the petitioners on 31st March, 2006 is concerned, status quo shall be maintained.

(N. Annapurna)

Court Master

(Vijay Aggarwal)

Court Master